

मेरी कि तिब्बत के सवाल को, जिस दंग से
मिन ने तिब्बत पर अपना खूनी पंजा चलाया,
हां सभी सभ्य मान्यताओं और मानवा-
धिकार का हनन किया गया, उसके बारे में
भारत सरकार भी इस सवाल को मुक्त कंठ
से यू० एन० ओ० में उठायेगी। यह हमारा
सिद्धान्त है और हम चाहते हैं कि इस पर हाउस
एक दिन फूल डिबेट करे।

**RE SHORT DURATION DISCUSSION
ON MIGRATION OF TECHNICAL
PERSONNEL TO FOREIGN
COUNTRIES**

PROF. SAIYID NURUL HASAN
(Nominated): Some time ago I and some other
Members had taken the initiative in moving
that a Short Duration Discussion may take
place on the question of the migration of
Indian scientific and technical personnel to
foreign countries, popularly known as brain-
drain. The seriousness of this matter is
recognised practically in all under-developed
countries and I am given to understand that a
Conference on the Application of Science and
Technology to Asia is also going to discuss
this matter but I regret to say that this motion
was not acceptable to the Chair. May I
therefore take the liberty of appealing to you
to reconsider your decision and to permit a
consolidated discussion on the question of
brain-drain as well as on the other matter
which the Chairman was pleased to approve,
that is to say, on the question of
unemployment among engineers and the
reduction in the intake of engineers.

THE DEPUTY CHAIRMAN:
There is a 'No-date-yet' motion . . .

SHRI ARJUN ARORA (Uttar Pradesh):
This is very important.

THE DEPUTY CHAIRMAN: Members
want discussions on many subjects. They come
to us but the time and whether the Minister in
charge is available—all these have, to be co-
ordinated before we can think about it.

**RE CALLING ATTENTION TO
SALARY DRAWN BY MR. K. N.
DESAI, SON OF DEPUTY PRIME
MINISTER**

SHRI BHUPESH GUPTA (West Bengal):
I have given a Calling Attention Motion
addressed to the Prime Minister and I am glad
that the Leader of the House is present. I read
out the Calling Attention Notice and that will
explain the position:

"Disclosure that Mr. K. N. Desai, son of
the Deputy Prime Minister and Finance
Minister was drawing a salary of Rs. 2050 .
.."

(Interruptions)

SHRI BABUBHAI M. CHINAI
(Maharashtra): On a point of order. When the
Calling Attention Motion has not been
admitted by you, is it in order for the Member
to get up and read it?

THE DEPUTY CHAIRMAN: The
point is, Mr. Gupta has given notice of this
Calling Attention Motion but it has not been
admitted or rejected yet but he has come and
said that he would mention it as it is the
practice in this House till now. In two or three
minutes he wants to mention. He may do so.

SHRI BHUPESH GUPTA: All that I say is
to, I thought it was my duty as a Member of
Parliament, invite the attention of the House
to the photostat copies of the papers of Dodsai
Company for three years (Interruptions) which
show that Mr. K. L. Desai was drawing a
salary of Rs. 2050/- plus 4 per cent profit in
one year, then salary and again salary. Why I
say this thing, Madam Deputy Chairman, is
because the matter is being discussed and it is
a big political issue now. All that I now
request you is to ask the Prime Minister to
make a statement and tell us as to whether she
is going to hold an inquiry into this matter be-
cause of the Deputy Prime Minister, her
Cabinet colleague, denying it, and saying that
his son was not drawing any salary, nor was
he connected with any big business. The
documentary evidence I have brought here
will repudiate such a denial and assertion.
Therefore, I am asking you to direct the
Government, to come and make a statement
and hold an inquiry.